

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**
CP No. 489/2018 in O.A. No.1319/2017

New Delhi this the 16th day of November, 2018

HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)

Ms. Bhanupriya Shokeen, Age 27 years
D/o Sh. Ramesh Shokeen,
R/o H. No.1112, Mangolpur Khurad, Delhi-83
(By Advocate: Ms.Sonika for Mr.Yogesh Sharma)

Versus

1. Sh. Anshu Prakash
Chief Secretary
Govt. of NCT of Delhi, New Secretariat, New Delhi
2. Sh. Saumya Gupta
Director of Education,
Govt. of NCT of Delhi, Old Secretariat, Delhi
3. Sh. Rajesh Chopra,
Secretary,
Delhi Subordinate Services Selection Board,
Govt. of NCT of Delhi, F-18, Institutional Area
Karkardoma, Delhi-92. -Respondents

(By Advocate: Mr.Anuj Kumar Sharma, Mr. Rohit for Mr.Saurabh Chadda)

ORDER (ORAL)

By Hon'ble Ms. Nita Chowdhury, Member (A):-

When the matter is taken up for hearing, the learned counsel for the respondents states that they have filed a Writ Petition (C) No 10025/2018 in the Hon'ble High Court of Delhi and they have given a copy of the same. The Hon'ble High Court has ordered that no coercive action be taken against the present respondents seeking implementation of the impugned judgment dated 26.09.2017.

In view of the orders of the Hon'ble High Court of Delhi, the matter is adjourned sine-die, and the parties may seek to reopen the same after the decision and order of the Hon'ble High Court.

(S. N. Terdal)
Member (J)

/mk/

(Nita Chowdhury)
Member (A)